

(
W.P(C)No. 4677 OF 1985

ITEM No.1

Court No. 8

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.1786 IN Writ Petition(Civil) No.4677/1985

M.C.MEHTA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(For impleadment of behalf of M/s Raja Spring Works)
With

I.A.No.1787 IN WP(C)No.4677/1985 - For impleadment/intervention on
behalf of Mr. BL. Saini)

I.A.No.1788 IN WP(C)No.4677/1985 - For Impleadment/directions on
behalf of M/s Welfare Automobiles and Office Report)

I.A.Nos.47, 57 & 1203 IN IA.22 IN WP(C)No.4677/1985 - With letter
Dated 27.10.1998 received from Gram Seqa Samiti Regd., Mahipal
Puri, New Delhi and Office Report:

IN RE: 1. Delhi Hot Mix Plants Owners Association

IN RE: 2. M.C.D. Hot Mix Plants (With Office Report)

Date : 16/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For the parties:

Mr. Ranjit Kumar, Sr.Adv. (AC)

Mr.MC Mehta, In person (Not present)

Mr.Rajiv Dutta, Sr.Adv.

M/s R. Nedumaran, Enakshi Kulshrestha,
Kapil Sharma, Advs.

Mr. Vivek Gambhir, Adv.

Mr. BV. Balramdas, Adv.

M/s DN. Goburdhan, RC Verma,
Mukesh Verma, Advs.

Mr.VB Saharya, Adv.for
M/s Saharya & Co.

Mrs. Indra Sawhney, Adv.

M/s DN. Goburdhan, Pinky Anand,
Geeta Luthra, A.Rastogi, Advs.

Mr. Neeraj Kumar Jain, Adv.

Mr. Ranbir Yadav, Adv.

Ms. Sheil Sethi, Adv.
Mr. KV. Vijay Kumar, Adv.
Mr. Vijay Panjwani, Adv.
Mr. P. Parmeswaran, Adv.
Mr. Pradeep Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J
.SP2

List after ensuing Christmas holidays.

.SP1

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master